

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:998

ANSWERED ON:28.07.2003

STRENGTHENING OF CO-OPERATIVE MOVEMENT

SRIKANTA DATTA NARASIMHARAJA WADIYAR;VSM (RETD.) COL. CHOUDHARY

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Union Government are considering to bring forward any legislation to strengthen co-operative movement in the country and to ensure timely elections of co-operative bodies;
- (b) if so, by when such a legislation will see the light of the day;
- (c) whether a number of States have not held elections of co-operative bodies for more than six and seven years; and
- (d) if so, the details of such States and action proposed to be taken to ensure timely conduct of elections of co-operative bodies?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV)

(a)to(d): "Co-operative Societies" is a State subject as per the seventh schedule to the Constitution of India.State Governments have enacted their own Co-operative Societies Acts to regulate the affairs of the co-operative societies including their elections. Central Government has no jurisdiction over such societies. However, the Central Government has enacted the Multi-State Co-operative Societies Act, 2002 to ensure, inter alia, timely conduct of elections of the co-operatives coming within the purview of the Act.